

IN THE INCOME TAX APPELLATE TRIBUNAL
AHMEDABAD "A" BENCH

**Before: Shri T.R. Senthil Kumar, Judicial Member And
Shri Makarand Vasant Mahadeokar, Accountant Member**

**ITA No: 624/Ahd/2024
Asst. Year: NIL**

Wheels India Niswarth Foundation Block-B Palki, Survey No. 364/2, 365/2/2 & 382, 27/2 & 43, Nr. Sardar Patel Ring Road, At Sarkhej, Ahmedabad Gujarat-382210 PAN: AABCT9663N (Appellant)	Vs	The CIT (Exemption), Ahmedabad (Respondent)
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Assessee Represented: Withdrawal Application
Revenue Represented: Shri H. Phani Raju, CIT-DR

Date of hearing : 19-08-2024
Date of pronouncement : 20-08-2024

आदेश/ORDER

PER : T.R. SENTHIL KUMAR, JUDICIAL MEMBER:-

This appeal is filed by the Assessee as against the order dated 14.02.2024 passed by the Commissioner of Income Tax (Exemption), Ahmedabad denying Registration under section 80G of the Income Tax Act, 1961 (hereinafter referred to as 'the Act').

2. At the outset, the assessee vide its letter dated 16-08-2024 requested to withdraw the above appeal filed by it, which was signed by its Director Shri Paresh J. Vora. Ld. CIT-DR appearing for the Department has no objection in withdrawing the above appeal.

3. Recording the same, the appeal filed by the assessee is dismissed as withdrawn.

Order pronounced in the open court on 20-08-2024

Sd/-
(MAKARAND VASANT MAHADEOKAR)
ACCOUNTANT MEMBER True Copy
Ahmedabad : Dated 20/08/2024

Sd/-
(T.R. SENTHIL KUMAR)
JUDICIAL MEMBER

आदेश की प्रतिलिपि अग्रेषित / Copy of Order Forwarded to:-

1. Assessee
2. Revenue
3. Concerned CIT
4. CIT (A)
5. DR, ITAT, Ahmedabad
6. Guard file.

By order/आदेश से,

उप/सहायक पंजीकार
आयकर अपीलीय अधिकरण,
अहमदाबाद